



**विधिकार्य निदेशालय, केन्द्रीय अप्रत्यक्ष कर एवं सीमा शुल्क बोर्ड**

**DIRECTORATE OF LEGAL AFFAIRS, CENTRAL BOARD OF INDIRECT TAXES & CUSTOMS**

**चतुर्थ तल, राजेन्द्र भवन, २१०, दीनदयाल उपाध्याय मार्ग**

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**न्यू देल्ही - ११०००२**

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**फ. सं.- DLA/CFEE/DFEE/3/2021/Pt-IV / 593**

**दिनांक: 13.05.2022**

सेवा में,

All Principal Chief Commissioner/ Chief Commissioner,  
CGST/Customs Zones

महोदय/ महोदय

**Sub:- Payment of deficit Court Fee in cases pending in the Supreme Court-  
reg.**

This is in reference to DLA letters dated 02.03.2022, 24.03.2022 and 20.04.2022 requesting for payment of deficit court fees in the listed cases.

2. In response to above mentioned letters, it is observed that some zones have reported the cases to have been disposed. It is not however clear how the cases have been disposed. There is a need to examine these cases and ensure that the cases have not been 'disposed' for want of payment of the fees. In such cases, restoration applications need to be filed.

3. Some Commissionerates are also responding directly to DLA. It is requested that the reports may please be forwarded at the zonal level.

भवदीय,

(Mahendra Ranga)  
Principal Commissioner